

FORM A

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF M/S ETC ENERGY THERAPY CO. PVT. LTD.

RELEVANT PARTICULARS		
1	Name of corporate debtor	M/S ETC ENERGY THERAPY CO. PVT. LTD.
2	Date of incorporation of corporate debtor	23.03.2010
3	Authority under which corporate debtor is incorporated / registered	ROC – MUMBAI
4	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U40300MH2010PTC201185
5	Address of the registered office and principal office (if any) of corporate debtor	12-B, Ganga Vihar, Raheja Township, Malad (East), MUMBAI, Maharashtra, India - 400097
6	Insolvency commencement date in respect of corporate debtor	Order Date: 12.07.2024 Order Received Date: 18.07.2024
7	Estimated date of closure of insolvency resolution process	14.01.2025
8	Name and registration number of the insolvency professional acting as interim resolution professional	Hirachand N Bafna IBBI/IP-001/IP-P-01207/2018-19/11922
9	Address and e-mail of the interim resolution professional, as registered with the Board	Hirachand N Bafna Resolution Professional 21A, 1st floor, Soni Bhavan, 47/51, Kalbadevi Road, Mumbai – 400002 Email: hnb1502@rediffmail.com
10	Address and e-mail to be used for correspondence with the interim resolution professional	Hirachand N Bafna 21A, 1st floor, Soni Bhavan, 47/51, Kalbadevi Road, Mumbai – 400002 etcenergy.cirp@gmail.com Contact no: 8850582026
11	Last date for submission of claims	01.08.2024
12	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Weblink: https://ibbi.gov.in/en/home/downloads Physical Address: NA

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of **M/S ETC ENERGY THERAPY CO. PVT. LTD.** the on 12.07.2024 received by IRP as on 18.07.2024.

The creditors of **M/S ETC ENERGY THERAPY CO. PVT. LTD.** are hereby called upon to submit their claims with proof on or before 01.08.2024 [fourteen days from the appointment of the interim resolution professional] to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional:

Hirachand N Bafna
IRP – M/S ETC ENERGY THERAPY CO. PVT. LTD.
Date: : 20.07.2024
Place : Mumbai

Bafna

